State Consultation on Juvenile Justice with focus on

- 1. The Role of Children's Court towards the Implementation of J J Act
- 2. Ensuring Safety and Protection of Children in Child Care Institutions

Venue: Bihar Judicial Academy Date: 4th November, 2018

Timing	Session	Agenda	Resource Person	
Theme 1: The Role of the Children's Court towards the Implementation of the Juvenile Justice				
09:00 - 9:30		Registration	By State Child Protection Society Representatives	
09:30	Session 1: Inauguration	The focus of this session is to set the tone, expectations and the key note address and sensitization for all participants on why it is important to address issues of key structures, services and programming for better care and protection mechanisms		
09:30		Welcome Address	Shri Rakesh Malviya, Jt. Registrar (Estb.)-cum-Secretary, JJMC	
09:35		Lighting of the Lamp		
09:40		Address by:	Mr. Asadur Rahman, CFO, UNICEF, Bihar	
09:45		Address by:	Shri Vinay Kumar, ADG, CID, Bihar	
09:50		Address by:	Shri Atul Prasad, ACS, DSW, Bihar	
09:55		Tone Setting for the State Consultation	Hon'ble Mr. Justice Ashwani K. Singh, Chairperson, JJMC,Patna High Court	
10:10		Address by Guest of Honour	Hon'ble Mr. Justice Jyoti Saran, Chairman, Bihar Judicial Academy	
10:15		Key Note Address by the Chief Guest	Hon'ble Chief Justice, Patna High Court	
10:25	Session break			
10:35-11:55	Session 2: A	The focus of this session is to bring all participants to a mutual understanding of steps to be followed about Preliminary Assessment for the referral to be made before the Children's Court.	Chaired by: Hon'ble Mr. Justice Vikash Jain Hon'ble Mr. Justice A. K. Trivedi Hon'ble Mr. Justice C. S. Singh Hon'ble Mr Justice S. Kumar	
	a.	Unpacking Section 15 under the Juvenile Justice Act - 2015 in alignment with the Guiding Principles of the Act	Mr. Anant Asthana, Lawyer, Supreme Court of India	
	b.	The procedure to be adopted by the JJB on Psycho-social and Preliminary Assessments of Children in Conflict with Law	Ms. Shiela Ramaswamy, NIMHANS, Bengaluru	
11:55-12:10		Questions and Answers Tea Break		
12:10-13:20	Session 2: B	The Role, Functions of Children's Court:	Chaired by: Hon'ble Mr. Justice D. K. Singh Hon'ble Justice Smt. Anjana Mishra Hon'ble Mr. Justice Ashutosh Kumar Hon'ble Mr. Justice V. K. Sinha Hon'ble Mr. Justice A. K. Upadhyay	

Timing	Session	Agenda	Resource Person		
	12:10-12:40	In the context of a child in conflict with law referred for a trial as an adult	Address by the Chair		
	12:40-13:10	Duties of Children's Court to ensure Child-	Mr. Anant Asthana, Lawyer, Supreme		
		friendly procedures adopted and followed	Court of India		
	13:10-13:20	Question and	Answers		
13:20-14:05		Lunch-break			
14:05-14:25	State Action Plan	Presentation by UNICEF Presentation by Bihar Police Presentation by the Dept of Social Welfare	Chaired by: Hon'ble Mr. Justice Ashwani K. Singh Hon'ble Mr. Justice A. Amanullah Hon'ble Mr. Justice A. Srivastava, Shri M. Qadri, CP Specl., UNICEF, Bihar Shri Vinay Kumar, ADG, CID, Bihar Shri Atul Prasad, ACS, DSW, Bihar		
Theme 2: Ensuring Safety and Protection of Children in Institutional Care under the Juvenile Justice Act					
14:25-16:10	Session 3: A	The focus of this session is on practical steps in the application of mainstreaming Care & Protection of Children (CNCP & CCL) under Institutional Care and HOW to prevent any form of violence against children.	Chaired by: Hon'ble Mr. Justice Sanjay Priya Hon'ble Mr. Justice R. R. Prasad Hon'ble Mr. Justice Madhuresh Prasad Hon'ble Mr. Justice Mohit K. Shah		
	a. 14:30 hrs	Ensuring Standards and Quality Care in Child Care Institutions and Why Institutionalization should be the 'last resort'	Dr. Mohua Nigudkar, Asst Professor & Chairperson, Centre for Equity for Children & Families, TISS		
	b. 15:00 hrs	The Salient Features of the Social Audit of residential facilities and its key findings, Bihar	Shri Mohammad Tarique, Director, Koshish, TISS		
	c. 15:30 hrs	Addressing Psycho-social Care Needs of Children within the Juvenile Justice System	Ms. Shiela Ramaswamy, NIMHANS, Bengaluru		
	16:00 hrs	Questions and			
16:10-16:30		Tea Break			
16:30-17:10		The Response from the Key Oversight	Chaired by :		
		Mechanisms and the Proposed mechanisms to	Hon'ble Mr. Justice Ashwani K. Singh		
		prevent any violence from the premises of	Hon'ble Mr. Justice A. Amanullah		
		CCIs:	Hon'ble Mr. Justice A. Srivastava		
	16:35 -16:45	1. The Role of the Department of SW	Shri Atul Prasad, ACS, DSW, GOB		
	16:45 -16:50	2. The Role of the State Commission for the Protection of Child Rights	By BSCPCR		
	16:50 -17:05	3. The Role of Patna High Court Committee on Juvenile Justice	Hon'ble Mr. Justice A. Amanullah		
	17:05-17:10	The Concluding Remarks and Way Forward	Hon'ble Mr. Justice Ashwani K. Singh, Chairperson, Patna High Court Committee on Juvenile Justice		
17:10	Vote of Thanks - Shri Nawneet Kumar Pandey, Director, Bihar Judicial Academy				